

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.1136/Del/2022
Assessment Year: 2017-18

Money Mishra Financial Services 1807, Valencia Tower Mahagun Maple , 26 Sector-50, Noida PAN No.AAZFM1357R	Vs	Pr. CIT Noida
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. Deepanshu Singla, Advocate
Respondent by	Sh. Sujit Kumar, CIT DR

Date of hearing:	31/07/2023
Date of Pronouncement:	31/07/2023

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order dated 16.03.2022 by the Pr. CIT, Noida framed u/s. 263 of the Act.

2. The assessee moved the following application :-

SSA LEGAL LLP

ADVOCATES & CONSULTANTS

**Before the Hon'ble Bench "E" Income tax Appellate Tribunal
Loknayak Bhawan, Khan Market, New Delhi – 110003**

In the matter: -

Money Mishra Financial Services, A.Y. 2017-18, PAN. AAZFM1357R Appeal.
No. 1136/Del/2022 fixed for hearing on 31.07.2023

Subject:- Application for withdrawal in Appeal No. ^{1136 2022}~~4335~~/Del/2018

1. It is most respectfully submitted that the captioned matter is pending for hearing before this Hon'ble Bench and is fixed on hearing for today.
2. It is most humbly submitted that the said appeal was filed before the Hon'ble Bench against the order passed by the Hon'ble PCIT, Noida u/s 263 of the IT Act, 1961 on 16.03.2022.
3. It is most humbly submitted that during the pendency of this appeal an assessment order has been passed by the NFAC on 27.03.2023 vide DIN : ITBA/AST/S/143(3)/2022-23/1051427128(1) u/s 143(3) r.w.s. 263 and 144 B of the Act.
4. It is most humbly submitted that an appeal against such order dt. 27.03.2023 has been filed before the Hon'ble CIT(Appeals) on 24.05.2023 and the same is pending for further hearing.

SSA LEGAL LLP

ADVOCATES & CONSULTANTS

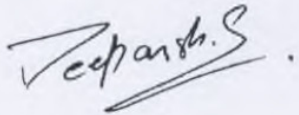
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5. Thus, keeping in view the above contentions made hereby, it is most humbly requested before the Hon'ble Bench to allow us to withdraw the subject appeal.
 6. For this act of kindness, the assessee shall remain obliged.

Thanking You,

Date : 31.07.2023

Yours Sincerely

**For & On behalf of
Money Mishra Financial Services**



3. In the light of the above the appeal of the assessee is dismissed as withdrawn.

4. Decision announced in the open court on 31.07.2023.

Sd/-
[ASTHA CHANDRA]
JUDICIAL MEMBER

Dated: 31.07.2023

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Neha

Copy forwarded to:

1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Asst. Registrar
ITAT, New Delhi